

**IN THE NATIONAL COMPANY LAW TRIBUNAL,**  
**NEW DELHI COURT III**

**Item No. 333**

IA-854/2022

In

IB-699(ND)/2021

**IN THE MATTER OF:**

M/s. State Bank of India

Vs.

M/s. Rakesh Nayar

**.....APPLICANT/PETITIONER**

**.....PERSONAL GUARANTOR**

**SECTION**

**U/s 95(1)**

**Order delivered on 19.04.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

:

For the Respondent

: Adv. G.P. Madaan, Adv. Aditya Maddan,

Adv. Aishwarya Adlakha.

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **23.05.2023.**

**Sd/-**  
**(Court Officer)**